

1	2	3	4
Pondicherry	1	—	—
Meghalaya	—	—	1
	51	12	20

(b) Government does not supply raw material to any unit. Manufacturing units along with other units, obtain steel materials from the main steel producers as per the JPC distribution guidelines. In some cases, some of the units procure material from the secondary sector also.

#### **Applications for Cotton Export Licences**

5758. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of COMMERCE be pleased to state:

(a) whether a large number of applications for licences for export of cotton were received during the last year; and

(b) if so, the number of applications received and the number of applications rejected and the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (d). The export of Cotton was allowed under OGL vide entry at S.No. 19 in OGL No. 3 in the Import and Export Policy (Vol. II) for 1988-1991. Since no export licences are required for the export of Cotton, the question of receiving applications for licences for export of Cotton does not arise.

[English]

#### **Expansion of Income Tax to contribution Under Jawahar Rozgar Yojana**

5759. SHRI PRAKASH KOKO BRAHMBHATT:  
SHRI SHANTI LAL PURSHOTTAM DAS PATEL:  
SHRI SHANKERSINH VAGHELA:  
SHRI HARIN PATHAK:

Will the Minister of FINANCE be pleased to state:

(a) whether State Government of Gujarat has sent a proposal to Union Government for granting Income-tax exemptions to the donations/contributions received under Jawahar Rozgar Yojana from tax payers/institutions;

(b) if so, the action taken or proposed to be taken by Government in this regard;

(c) whether the exemption, if granted will attract miner tax-payers and institutions to give donations and contributions; and

(d) if so, the extent thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) The Ministry of Finance has not received any such representation from the State Government of Gujarat;

(b) to (d). Do not arise.

**Ordinances Issued**

5760. SHRI BABANRAO DHAKNE:  
Will the Minister of LAW AND JUSTICE be  
pleased to state:

(a) the details the Ordinances issued  
during the last three years (1987-89) when  
the parliament was not in session;

(b) the number of Ordinances, which

lapsed; and

(c) the number of Ordinances which  
were later brought as Bills before Parliament  
and the details thereof?

THE MINISTER OF SURFACE TRANS-  
PORT AND MINISTER OF COMMUNICA-  
TION (SHRI K.P. UNNIKRIISHNAN): (a) and  
(c). A detailed statement is attached here-  
with.

(b) No Ordinance was lapsed.